

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-306/ND/2018

In the matter of :

Hitachi India (P) Ltd

....PETITIONER

Vs.

Prime Infrapark (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 23.5.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. N. Swaminathan, Advocate

For the Respondent/Corporate Debtor : Mr. Tushar Parashar, Advocate

For the Intervener :

ORDER

Learned Counsels for the parties are present. Ld. Counsel for the Corporate Debtor seeks one final indulgence for filing reply to the petition. Let the same be filed on or before Monday, the 28th May, 2018, failing which the right to file reply will be closed.

Post the matter for enquiry on Monday (04.6.2018).

Sd/-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

- Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit